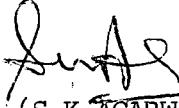


(2)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TAMP No.182/2000.....

.....Mrs. Sarej Kanwar Shekhawat Versus UOI and ors.

Date of Order	Orders
2.5.2000	<p>Dr. Y.C.Sharma, counsel for the applicant</p> <p>Heard the learned counsel for the applicant on admission. The learned counsel for the applicant submits that the applicant has filed representation on 12.8.1999 for grant of family pension to the applicant but the same has not been disposed of so far. He seeks directions to dispose of this representation at an early date.</p> <p><i>copy received</i> <i>copy sent to</i> <i>for Shri Dr. Y.C. Sharma</i> <i>copy sent to</i> <i>re 2</i> <i>date 7/7/</i> <i>Date 16.5.2000</i></p> <p>2. In view of the submissions made by the learned counsel for the applicant, we direct respondent No.2 to dispose of/decide the representation dated 12.8.1999 filed by the applicant, if the same has not been already disposed of/decided, within the period of two months from the date of receipt of copy of this order by a reasoned and speaking order. The applicant will be free to approach the Tribunal for redressal of her grievance in case she is aggrieved by the order passed on representation.</p> <p>3. With the above directions, this Original Application is disposed of at the stage of admission.</p> <p> (N.P. NAWANI) Adm. Member</p> <p> (S.K. AGARWAL) Judl. Member</p> <p><i>7/7/2000</i></p>